

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/4355/2021**

This the 20<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Pinki Raina, W/o Shri M.J. Khabri, Dressing Assistant, Industries & Commerce Department, Civil Secretariat, Srinagar

....Applicant

(Advocate:- Mr. M.A. Qayoom-Not Present)

Versus

Mr. Nayeem Akhter, Secretary to Government, General Administration Department, Civil Sectt. Srinagar/Jammu and 5 ors.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This T.A. is a contempt petition transferred by Hon'ble High Court to this Tribunal. Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 07.05.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 20.05.2021

3. In any case, we have gone through the contempt petition. No case of contempt of Court is made out against the respondents. Accordingly, the Contempt Petition is closed and notices issued stand discharged.

**(ANAND MATHUR)  
MEMBER (A)**

*Manish/Shashi/Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**